

ITEM NO.104

Court 6 (Video Conferencing)

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1392/2011

CHUNTHURAM

Appellant(s)

VERSUS

THE STATE OF CHHATTISGARH

Respondent(s)

([REMAIN ON BOARD])

Date : 07-10-2020 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Appellant(s) Mr. Yashraj Singh Deora, AOR (A.C.)
Ms. Sonal Mashankar, Adv.
Ms. Shivangi Sud, Adv.

For Respondent(s) Mr. Nishanth Patil, AOR

UPON hearing the counsel the Court made the following
O R D E R

Arguments concluded.

Judgment reserved.

Learned counsel for the parties are at liberty to file synopsis running into not more three pages each of what was submitted in Court within three days.

(ANITA MALHOTRA)
COURT MASTER

(ANITA RANI AHUJA)
ASSISTANT REGISTRAR